

the compilation and publication of 'Who is Who' in Indian literature?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 38.]

Shri Wedeyar: What is the procedure adopted by the Sahitya Akademi to compile literature about writers—will a few selected authors be approached or the writers themselves will have to write to the Sahitya Akademi?

Dr. K. L. Shrimall: The procedure that is adopted by the Sahitya Akademi is to contact all Indian writers in Indian languages as well as English. They are requested to fill in the printed forms. These are checked by the Advisory Boards in various languages, and they make final selection.

Shri R. Narayanasamy: I want to know whether they have advertised in newspapers sufficiently in getting to know about intellectuals and writers who are unknown in some places.

Dr. K. L. Shrimall: I do not have that information, whether this was advertised. But I expect the Sahitya Akademi has taken adequate steps to see that all the writers are informed.

Shri Ranga: Will Government at least issue a Press Note instead of depending on the Sahitya Akademi taking some steps that they wish to?

Dr. K. L. Shrimall: The Sahitya Akademi is an autonomous body and I would communicate that suggestion to the Sahitya Akademi.

Shri R. Narayanasamy: I want to know how they are collecting the sketches of the scholars and learned persons living in the remote places.

Dr. K. L. Shrimall: The Sahitya Akademi contacts these writers in various languages, whether they are remote or near. I think it is their function to do it.

Shri Tangamani: May I know whether the Sahitya Akademi receives

these forms from the individuals or through various recognised organisations, because I find 3,400 forms have been received?

Dr. K. L. Shrimall: From the individuals.

श्री मदन भट्टन : यह जो "कौन है कौन" नामक पुस्तक तैयार की जा रही है, इसमें जो साहित्यकार लोग इस समय जीवित हैं या जो १२ मार्च, १९५४ को जीवित थे उनका परिचय दिया जा रहा है। मैं जानना चाहता हूँ कि यह जो खास तिथि १२ मार्च, १९५४ की निर्धारित की गई है, यह किस आधार पर निश्चित की गई है ?

डा० का० ला० श्रीवाजी : यह तो साफ जाहिर है कि १९५४ के बाद यह पता लगाना बड़ा मुश्किल था कि आया वे जीवित हैं या नहीं। इसलिए १९५४ तक जो जीवित थे या जो जीवित हैं उनकी नामावलि बनाई गई है। कोई तारीख तो निश्चित करनी ही थी और सब से अधिक सुविधा इसी में थी कि १९५४ तक के जो नाम हैं वे ही इसमें लिए जायें।

Shri R. Narayanasamy: Who is the Editor-in-Chief of this 'Who is Who'?

Dr. K. L. Shrimall: The Sahitya Akademi itself edits it.

Mr. Speaker: The hon. Member wants to know who is the Editor-in-Chief.

Dr. K. L. Shrimall: Formerly, there was a proposal that it should be edited by Shri R. R. Telkikar of Bombay; but, later on the Sahitya Akademi decided that they would edit it in consultation with their Advisory Board.

Administrative Tribunals

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*1448. { **Shri Shivnanjappa:**
Dr. Ram Subhag Singh:

Will the Minister of Law be pleased to state:

(a) whether it is a fact that Government have under consideration a

proposal to set up administrative tribunals in different States as Central Government agencies to decide revenue disputes and matters relating to conditions of service and discipline of Government employees;

(b) if so, when these tribunals will be set up; and

(c) their main features?

The Minister of Law (Shri A. K. Sen): (a) Yes, Sir.

(b) and (c). Since the matter is only under consideration and the recommendations of the Law Commission are awaited in the matter no final decision has been reached. It is not possible for me to say when these tribunals will be set up or what will be their main features.

Shri Shivananjappa: May I know whether Government proposes to introduce a Bill in this House incorporating these views?

Shri A. K. Sen: Once the Government reaches final conclusions in the matter, Government will undoubtedly undertake necessary legislation.

Mr. Speaker: Dr. Ram Subhag Singh.

Dr. Ram Subhag Singh: Because the recommendations of the Law Commission are awaited, I do not think it necessary to put any further question.

Shri Ayyakannu: In case they set up a Tribunal will the hon. Minister instruct the body to keep in view the representation of Scheduled Castes in the services?

Shri A. K. Sen: As I have already stated, the entire matter is under the consideration of Government. Once final decisions are reached in the matter, the question of personnel will certainly be taken into account.

Factories in Rourkela Project Area

*1449. **Shri Sanganna:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the Government of Orissa have proposed

to open factories in the Rourkela Steel Project area;

(b) if so, what are these factories; and

(c) whether the Government of India have approved the proposal?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) At present, the State Government have started a temporary Saw Mill at Rourkela.

(c) The Saw Mill was started with the approval of Hindustan Steel Private Limited, Rourkela.

Shri Sanganna: Will the Government of India be giving any assistance to the Government of Orissa for this?

Sardar Swaran Singh: I do not think they asked for any financial assistance for a saw mill because they were utilising local timber and they do not require much of an investment either.

Shri Panigrahi: What are the proposals that the Government of Orissa have submitted to the Government of India with regard to other factories in the Rourkela area?

Sardar Swaran Singh: One of the proposals which have been put forward by the Orissa Government is to have an Industrial Estate established there where they could afford facilities to intending industrialists who might be wishing to start some small scale industry in that locality.

Shri Supakar: The answer to part (a) is not complete. The hon. Minister does not say what other facilities are going to be given. He says, 'Yes'. May I know what factories the Government of India themselves are proposing to open at this place?

Sardar Swaran Singh: The Government of India have no proposal to start any other industry at the moment outside the perimeter of the Steel Works proper; inside the Steel Works there are a number of ancillary industries also.